

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-52/2006/9831/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
Member, MACT,  
Nagaon.

Dated Guwahati the 10<sup>th</sup> November, 2022

Sub: **Earned leave and charge hand over.**

Ref:- Letter No. HC.VII-52/2006/8850 dtd. 21.10.2022.

Sir,

In partial modification to this Registry's earlier letter dated 21.10.2022 referred above, I am directed to inform you that you have been granted **earned leave for 6 days from 12.10.2022 to 17.10.2022 with station leave permission from the morning of 12.10.2022 till the morning of 19.10.2022**, subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the in-charge District & Sessions Judge, Nagaon with retrospective effect and take over charge from the District & Sessions Judge, Nagaon.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-52/2006/9832-9833/A, dated**

Copy to:

1. The District & Sessions Judge, Nagaon, for information.

2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**